

PUBLIC NOTICE
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF L.NAGAMALLESWARA RAO

Notice is hereby given that the National Company Law Tribunal, Hyderabad in the case of Insolvency Resolution Process under section 95 of the Code has ordered the commencement of the Insolvency Resolution Process against **Shri. L.Nagamalleswara Rao** residing in Hyderabad, on 10.04.2023 and Order Copy uploaded on 11.04.2023, vide its order CP (IB) No. 170/95/HDB/2022 u/s 95 of IBC filed by STATE BANK OF INDIA for the Personal Guarantee extended to **M/s. MIC Electronics Limited.**

Table with 2 columns: S.No, PARTICULARS OF PERSONAL GUARANTOR L. NAGAMALLESWARA RAO. Rows include Name of Personal Guarantor, Address, Insolvency commencement date, etc.

DETAILS OF THE RESOLUTION PROFESSIONAL
Name: DANTU INDU SEKHAR
Reg. No: IBB/PA-003/PA-CAI-N-0023/2019-2020/12773

Date: 12.04.2023
Place: Hyderabad
DANTU INDU SEKHAR
Resolution Professional

Loss of Share Certificates of M/s Apollo Hospitals Enterprise Ltd. Chennai

Notice is hereby given that share certificates for 150 equity shares of M/s. Apollo Hospitals Enterprise Limited, standing in my name and bearing the following distinctive number have been lost by me. I request that Company to issue duplicate share certificate in lieu thereof.

Table with 5 columns: Folio No, Name of the Shareholder, Share Certificate No, Distinctive Number(s), Quantity. Row 1: 9276, SUBRAHMANYAM Y, 359279, 7801777, 150

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED
(formerly known as OASIS Auto Financial Services Limited)
Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059

POSSESSION NOTICE (FOR IMMovable PROPERTY)
(RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas, the undersigned being the authorised officer of ORIX Leasing & Financial Services India Limited, under the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, and in exercise of powers conferred by section 13(2) of the said act read with rule 9 of the SECURITY INTEREST (ENFORCEMENT) RULES, 2002 issued a notice dated 20 January 2023 calling upon Nagaraj Peddabhohra, Ramadevi Peddabhohra & M/S Sonali Fire And Safety Engineers as borrower/co-borrowers/ mortgagors to repay the amount mentioned in the notice being Rs.1,10,59,090.97/- (Rupees One Crore Ten Lac Fifty Nine Thousand Ninety and Ninety Seven Paise Only) within 60 days of the receipt of the said notice together with further interest and other charges from the date of demand notice till the date of payment/realization.

DESCRIPTION OF THE PROPERTY
All That Piece And Parcel Of House No. 19-137/61 (old H. No. 18-137/9), Constructed On Plot No. 111 In Survey Nos. 860 & 861 Situated At Hanumanpet, Under GHMC Malkajgiri Circle, R. R District, Land Area Admeasuring 200 Sq. Yds., And Bounded As : North : House No. 18-137/8, South : Plot No. 110, East: Plot No. 136, West : 25'-00" Wide Road

Date: 10.04.2023
Place: HYDERABAD
Loan Account No: LN000000015761
Authorised Officer
ORIX Leasing & Financial Services India Limited

TRANSMISSION CORPORATION OF TELANGANA LIMITED e-PROCUREMENT NOTICE

Tender Notice No. e-Procurement No: 53 /22-23/CE/Civil/TS/Transco/D.No.477 /22, Dt: 29.03.2023. Name of work: "Providing Metal Spreading in 220KV & 132KV Switchyards at 220/132KV substation Budidampadu in Khammam District".

UNION BANK OF INDIA
JUBILEE HILLS BRANCH (52/760)
Plot No. 725, D. No. GZ-293/82/A/729, Road No. 36, Madhapur Road, Jubilee Hills Hyderabad - 500031, Ph: 040-23420612

POSSESSION NOTICE (FOR IMMovable PROPERTY)
(RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002)

Whereas, the undersigned being the Authorised Officer of Union Bank of India, Jubilee Hills Branch, Hyderabad, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.12.2022 calling upon the Borrower Mr. Yaraagadda Venkatarama to repay the amounts mentioned in the notices being Rs.21,41,093.66 (Rupees Twenty One Lakhs Forty one thousand ninety three and paise sixty six only) within 60 days from the date of receipt of the said notice.

DESCRIPTION OF IMMovable PROPERTY
All that self finished flat no. 301 on 3rd floor (i.e. 301/3/F/3) level having a built up area of 1250 Sft including common area along with an undivided share of land measuring 40 Sq Yds out of 400 Sq Yds in the residential building known as Shirdi Sai Residency on plot no 183 & 184 situated at Tejaswini Nagar, Attapur, Rajendra Nagar, Rangareddy Dist. Hyderabad, Telangana

Date: 11-04-2023
Place : Hyderabad
Sd/- Authorised Officer
Union Bank of India

PUBLIC NOTICE
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DR. MAGANTI VENKATA RAMANA RAO

Notice is hereby given that the National Company Law Tribunal, Hyderabad in the case of Insolvency Resolution Process under section 95 of the Code has ordered the commencement of the Insolvency Resolution Process against **Dr. Maganti Venkata Ramana Rao** residing in Hyderabad, on 10.04.2023 and Copy uploaded on 11.04.2023, vide its order CP (IB) No. 168/95/HDB/2022 u/s 95 of IBC filed by STATE BANK OF INDIA for the Personal Guarantee extended to **M/s. MIC Electronics Limited.**

Table with 2 columns: S.No, PARTICULARS OF PERSONAL GUARANTOR DR. MAGANTI VENKATA RAMANA RAO. Rows include Name of Personal Guarantor, Address, Insolvency commencement date, etc.

DETAILS OF THE RESOLUTION PROFESSIONAL
Name: DANTU INDU SEKHAR
Reg. No: IBB/PA-003/PA-CAI-N-0023/2019-2020/12773

Date: 12.04.2023
Place : Hyderabad
DANTU INDU SEKHAR
Resolution Professional

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR ATTENTION OF THE CREDITORS OF M/s SUDALAGUNTA SUGARS LIMITED

Table with 2 columns: S.No, PARTICULARS. Rows include Name of Corporate Debtor, Date of Incorporation, Authority Under Which Corporate Debtor is Incorporated, etc.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s SUDALAGUNTA SUGARS LIMITED, on 10th April, 2023. The creditors of M/s SUDALAGUNTA SUGARS LIMITED are hereby called upon to submit their claims with proof on or before 24th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

Date: 12th April, 2023
Place: Vijayawada
Interim Resolution Professional
IBBI/PA-001/IP-P0/1225/2018-19/11974

SCHEDULE II FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s BHRIGU INFRA PRIVATE LIMITED

Table with 2 columns: S.No, PARTICULARS, DETAILS. Rows include Name of corporate debtor, Date of incorporation, Authority under which corporate debtor is incorporated, etc.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of M/s Bhrigu Infra Private Limited on 10-04-2023 (Order copy received by Liquidator on 12-04-2023). The stakeholders of M/s Bhrigu Infra Private Limited are hereby called upon to submit a proof of their claims, on or before 09-05-2023 to the liquidator at the address mentioned against item 10.

Date: 12-04-2023
Place: Hyderabad
Liquidator - M/s BHRIGU INFRA PRIVATE LIMITED
IBBI Regn No.: IBB/PA-002/IP-N00368/2017-18/11062
AFA No: AA2/11062/02/181023/202219 dated 18-10-2022 Valid till 18-04-2023

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED
(formerly known as OASIS Auto Financial Services Limited) (A Subsidiary of ORIX Auto Infrastructure Services Limited)
Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059

POSSESSION NOTICE
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas the undersigned being the Authorised Officer of the ORIX Leasing & Financial Services India Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act,2002) and in exercise of the power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice/s.

Table with 5 columns: Sr No, Loan Account No, Name of the Borrower/ Co Borrower, Demand Notice date & Amount, Date & Type of possession Taken, Description of the Immovable Properties.

Item-1:- All That Piece And Parcel Of Plot No. 2214, Admeasuring 72 Sq. Yds. Or 60.19 Sq. Mtrs. Along With Structure Therein Area There About Near By Door No. 77-86-11, Block No. 86, Situated At Radha Nagar Colony, Village: Payaka Puram In The Registration Sub-district Of Vijayawada In The Registration District Of Krishna Bearing R.s.No. 6p, 8p, 9, 10p, 11p1, 12p1, 45p, 46p, 80p, 81p Part, And Bounded As : North : 2215, South : 2213, East : 2205, West : Road

Date: 10.04.2023
Place : Vijayawada
ORIX Leasing & Financial Services India Limited

Canara Bank
Lalapet Branch: Address #12-5-29, 1 Floor, Near Innova Hospital, South Lalaguda PO-500017), (040-23438706, 040-23438705, 040-23438721)

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Guarantor(s) and other Parties that the below described immovable property mortgaged/ charged to the Secured Creditor, the constructive/ physical possession of which has been taken by the Authorized Officer of Lalapet Branch, Hyderabad of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on 15.05.2023 for recovery of Rs.2,27,61,832.48 (Rupees Two Crores twenty seven lakh sixty one thousand eight hundred thirty two and paise forty eight) plus unapplied interest from 20.08.2022 and bank charges there on, due to the Lalapet branch, Hyderabad of Canara Bank from

Name and Address of the Borrower (s)/ Guarantors (s):
a) Sri Nemani Ravi Kanth, Flat No.5, Plot No.113, Balaji Ratna Apartments, Kalyan Nagar, Hyderabad, Telangana, India-500038 (Borrower).
b) Sri Viswanath Kasinadhuni, S/o. KVSV Kumar, 11 10 21, SBI Colony, Road No.2, Saroor Nagar, K V Ranga Reddy, Telangana-500035 (Power Of Attorney Holder).
c) Sri Kondapaturi Shivaram, S/o. Ranga Sai, H.No.5-5-426, MJ Road, Exhibition Grounds, Nampally, Hyderabad-500001 (Guarantor).

DETAILS AND FULL DESCRIPTION OF THE IMMOVABLE PROPERTY
All that Residential Villa No.38 on Plot Bearing 38 admeasuring 311.00 Sq.yds or Equivalent to 259.99 Sq.mts with built up area of 3000 Sq.ft.s consisting ground and first floor in Sy.No.10 in the Project Lunetta-II, Situated at Bandlaguda Jagir Village, Gandipeta Mandal, Bandlaguda Jagir Municipal Corporation, Rangareddy District, Telangana State. Boundaries of Residential Building: North: Compound Wall, South: Plot No.39, East: Compound Wall, West: 40'Wide Road.

RESERVE PRICE: Rs.2,07,14,000/- EMD: Rs.20,71,400/-
DATE & TIME OF AUCTION: 15-05-2023 & 11.30 A.M. TO 12.30 P.M.
(With unlimited extension of 5 minutes' duration each till the conclusion of the sale)
The Earnest Money Deposit shall be deposited on or before 12.05.2023 at 5:00pm.

EMD amount of 10% of the Reserve Price is to be deposited by way of Demand draft in favour of Authorized Officer, Canara Bank, Lalapet Branch, Hyderabad or shall be deposited through RTGS/ NEFT/ Fund Transfer to credit of account of Canara Bank, Lalapet Branch, Hyderabad, A/c No.209272434, IFSC Code CNRB0001286 on or before 12.05.2023 5.00 PM.

Mode of Auction: Online Electronic Bidding
Place of Auction: Online

The property can be inspected, with Prior Appointment with Authorized Officer, on 11.05.2023 between 11.00 AM and 3.00 PM.
For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Mrs. P. Sadhana, Canara Bank, Lalapet Branch, Hyderabad, 040-23438706, 7382932205 during office hours on any working day.

Date: 12.04.2023, Place: Hyderabad
Sd/- Authorised Officer, Canara Bank

Canara Bank
CHANDRAYANGUTTA BRANCH, PLOT NO. 115, DURGANAGAR COLONY, OPP.MAILARDEVALLY POLICE STATION, RAJENDRANAGAR CIRCLE - 500005, Phone No. 040 - 24361313. Email: cb3114@canarabank.com

DEMAND NOTICE [SECTION 13(2)]

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 The below said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as Non-performing Asset. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability.

TO BORROWER/ GUARANTOR / MORTGAGOR: BORROWER'S 1.Smt. ASRA YASMEEN W/o ABDUL MALIK BHAMANI H.No 2-4-72/9,PARAMA REDDY HILLS UPPERPALLY, RAJENDRANAGAR NUSRATH FAREED BUILDING ATTAPUR, HYDERGUDA RANGAREDDY,TELANGANA-500048. 2.Sri. MOHAMMED AHMED HUSSAIN S/o MOHAMMED HUSSAIN, H.No 2-5-25/5/501, CHINTHALMET RAJENDRANAGAR, M M PAHADI BAHADURPURA HYDERABAD-500064.

OUTSTANDING AMOUNT LIABILITY :Rs. 36,05,523.76/- (Rupees Thirty six lakhs five thousand five hundred twenty three and paise twenty six only) with accrued and up-to-date interest and other expenses. NPA DATE:31/03/2023, Loan A/c No:31149730000032 (HOUSING LOAN)

[Details of security assets: All that the House bearing No 2-1-33/1 (old) No 2-175 (new) (consisting with G+2 Floor) on plot no 19 in survey Nos 1/Part & 17/Part, admeasuring 195.00 sq yards (163.04 sq meters) with plinth area 4000 square feet (RCC) situated at New Sudaia colony Jaipally Village Saroor Nagar Mandal Rangareddy Dist, Telangana and bounded as follows. NORTH : 25'-0" Wide Road,SOUTH: Plot No 9, EAST: Neighbours Land, WEST: Plot No 18 (Name of Title holder: Smt. ASRA YASMEEN)

If you, the aforementioned persons fail to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) of SARFAESI Act, within 60 days from the date of publication of this notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post/Ack due to your last known address available in the Branch record.

DATE:04.04.2023,PLACE: HYDERABAD
SD/- AUTHORISED OFFICER,CANARA BANK



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